

(1)

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

O. A. No. 2295/2001

New Delhi dated this the 19th day of March, 2002.

HON'BLE SHRI S.R. ADIGE, VICE CHAIRMAN (A)

HON'BLE SMT. LAKSHMI SWAMINATHAN, VICE CHAIRMAN (J)

Sh. R.P. Aggarwal  
S/o late Sh.C.L. Aggarwal,  
R/o F-127, Prashant Vihar  
Rohini, Delhi. .... APPLICANT  
(By Advocate: Shri Amit Anand)

VERSUS

1. Govt. of NCT of Delhi  
Through Chief Secretary  
Players Building, ITO  
New Delhi.

2. Commissioner  
Transport Department  
5/9, Underhill Road,  
Rajpur Road,  
Delhi. .... RESPONDENTS  
(By Advocate: Sh. Mohit Madan proxy for  
Mrs. Avnish Ahalawat)

ORDER(ORAL)

S.R. ADIGE, VICE CHAIRMAN (A)

Heard both sides.

2. Applicant seeks a direction to respondents to hold DPC for promotion to the post of Joint Director, for the vacancy of 1993 on the retirement of Shri Chopra and consider his case as being an eligible candidate.

(2)

(2)

3. Respondents in their reply state that the DPC will be convened after the requisite clearance from the Director (Vigilance) is received, and as and when the Director (Vigilance) grants vigilance clearance, the applicant's case can be considered.

4. We dispose of this OA with a direction to respondents to contact the office of Director (Vigilance) at a responsible level and make full efforts to obtain the necessary report from that functionary within six weeks from the date of receipt of a copy of this order. If respondents are unable to secure the aforesaid report from the Director (Vigilance) by that date, they should proceed to consider applicant's case for promotion by holding a DPC without the report, and make their decision regarding applicant's promotion subject to vigilance clearance.

O.A. is accordingly disposed of. No costs.

Lakshmi Swaminathan  
(SMT. LAKSHMI SWAMINATHAN)  
VICE CHAIRMAN (J)

Adige  
(S. R. ADIGE)  
VICE CHAIRMAN (A)

RB.